

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

N.R.S.No. V/2995/2024

EXECUTION APPLICATION NO.04 OF 2024 (WZ)

IN

ORIGINAL APPLICATION NO.131 OF 2017 (WZ)

Prashant Dattatray Patil Applicant

Vs

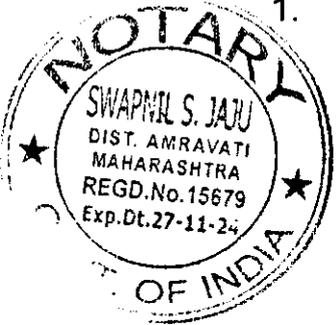
State of Maharashtra & Ors. Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT No. 2.

I, Sanjay Deorao Patil aged about 55 years, occupation-service, as the Regional Officer, Maharashtra Pollution Control Board at Amravati having my office at Sahkar Surbhi Bapat Wadi, Near Vivekanand Colony, Amravati. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under:-

1. I say and submit that this Hon'ble Tribunal has passed an order dtd. 11.08.2023 in the matter O.A. No.131/2017(WZ) Dr. Prashant Patil V/s State of Maharashtra & Others and directed to the MPCB to levy the Environmental Compensation from all three respondents i.e. respondent No.5 to 7 for the period from 04.01.2022 to 17.05.2023 & to revise their amount of Environmental Compensation, which has been arrived at Rs. 45,46,875/-.

In compliance with the said order the Respondent Board has revised & recalculate Environmental Compensation calculated for the period beginning from 04.01.2022 to 17.05.2023 for 499 days, amounting to Rs. 38,98,438/-. Accordingly, the Respondent Board has communicated & instructed to deposit Environmental compensation Rs. 38,98,438/- immediately in the account of the MPC



NOTARY


SWAPNIL S. JAJU
NOTARY ADVOCATE
S.W. No. 15679 (N.S.) India
15679

Board, Mumbai to these marriage halls viz. Res.No. 5 M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana, Res.NO.6, M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana & Res.No,7. M/s. Shivaji Mangal Karyalay, Malkapur, Dist. Buldhana vide letter dtd. 18.10.2023. A copy of the said communication dtd. 18.10.2023 is enclosed & marked as an **Annexure- "A"**

2. I say and submit that the actions initiated by the Respondent Board are summarized as follows :-

1) **M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana (Respondent No 5) :-**

a) M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana has complied with the CPCB Mechanism/Guidelines for Control of Pollution and Enforcement of Environmental Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc of Sept 2020 & has taken steps regarding provision of Sewage Treatment Plant, obtained NOC from CGWA, provision of hood with ducting to the kitchen, obtained valid consent to operate from the Board etc.

b) Therefore, the Respondent Board has issued conditional restart direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana vide letter dtd. 05.10.2023. A copy of said conditional restart direction dtd. 05.10.2023 is enclosed and marked as **Annexure- "B"**


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 NOTARY ADVOCATE
 Amravati (M.S.) India
 Reg.No. 15679

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c) In view of the above compliance, the Respondent Board has granted consent to establish & operate to M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana vide letter dtd. 24.11.2023 which is valid upto 31.05.2026. A copy of consent to establish & operate dtd 24.11.2023 is annexed herewith marked as Annexure-“C” .

II) M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana (Respondent No 6) :-

a) I say and submit that, Respondent no 6 M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana has not complied with the CPCB Mechanism/Guidelines, therefore Respondent Board had issued Closure Direction u/s 33A of the Water (Prevention and Control of Pollution)Act, 1974 & u/s31Aof the Air (Prevnetion and Control of Pollution)Act,1981 to the Respondent No 6 vide letter dtd.20.06.2022.

b) It is submitted that since the marriage hall has not submitted required documents/information as well as not provided Sewage Treatment Plant, not obtained CGWA NOC, not provided organic waste converter etc. for compliance of CPCB Guidelines. The Respondent Board has not issued conditional restart to the said marriage hall.

c) In view of the above non-compliance, the application for grant of consent to establish/operate submitted by M/s. Lions Club Hall, Telephone Colony, Malkapur, Dist. Buldhana has been rejected. The copy of



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S. JAJU
 ADVOCATE
 Amravati (M.S.) India
 No. 15679

closure direction dtd 20.06.2022. is annexed herewith marked as **Annexure-“D”** .

III) **M/s. Shivaji Mangal karyalay, Malkapur, Dist. Buldhana**

- a) The Respondent no 7 M/s. Shivaji Mangal karyalay, Malkapur, Dist. Buldhana has not complied with the CPCB Mechanism/Guidelines Sept 2020. Therefore, Respondent Board has issued closure directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dtd. 20.06.2022.
- b) It is submitted that Respondent No 7 has not complied with CPCB Mechanism/Guidelines Sept, 2020 i.e. not provided Sewage Treatment Plant, not obtained CGWA NOC, not provided organic waste converter, not obtained consent to establish/operate etc. The Respondent Board has not issued conditional restart direction to the said marriage hall the Respondent No 7. The copy of closure direction dtd 20.06.2022 is enclosed and marked as **Annexure-“E”**

3. I say and submit that, Respondent no 5 to 7 i.e M/s. Bhatrumandal, Chalisbigaha, Malkapur, Dist. Buldhana, M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana & M/s. Shivaji Mangal karyalay, Malkapur, Dist. Buldhana have filed Writ Petition No.929/2024 being aggrieved by the impugned communication dated 18.10.2023, before Hon'ble High Court, Nagpur Bench Nagpur.

The Hon'ble High Court has passed an order dtd. 12.02.2024, whereby directed the said marriage halls to deposit Rs. 5 Lacs within four weeks & stayed the communication dtd. 18.10.2023 till next date.

In compliance of the Hon'ble High Court order dated 12.2.2024, the Respondents have deposited Rs.5 lack deposit with the Hon'ble High Court, Nagpur Bench Nagpur which was confirmed by Assistant Registrar, Hon'ble High Court, Nagpur Bench Nagpur vide letter dated 05/03/2024. A copy of said order passed by Hon'ble High Court, Nagpur Bench Nagpur in Writ Petition No.929/2024 dated 12.02.2024 & copy of confirmation letter dtd.05/03/2024 is enclosed and marked as an Annexure-"F".

Solemnly affirmed on ~~01st~~ the day April, 2024.

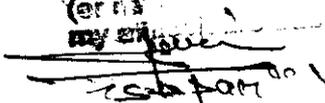
For and on behalf of Respondent No.2.

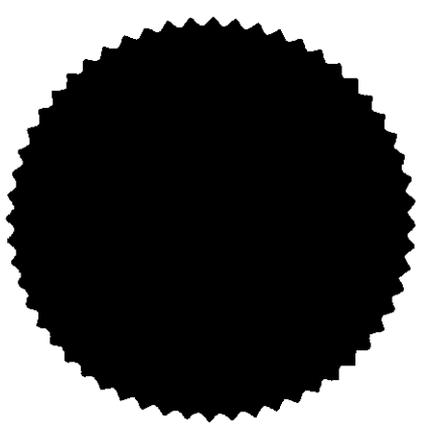

(Sanjay Deorao Patil)
Regional Officer, Amravati.

Identified by

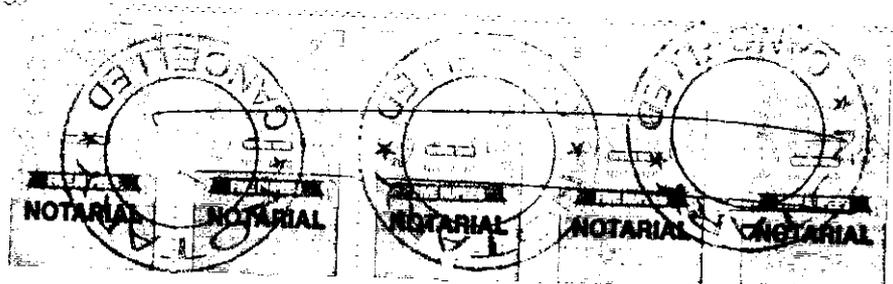


NOTARY

I do hereby certify that the signature (or signatures) of the person(s) named in this document is/are true and correct.

Signature of Notary
ANIL S. JAJU
NOTARY ADVOCATE
REGISTRATION NO. 15679
ST. AMRAVATI, MAHARASHTRA, INDIA



ATTESTED FOR SIGNATURE OF THE EXECUTING AND NOT RESPONSIBLE FOR THE CONTENTS OF THE DOCUMENT
N.R.S. No.Date.....



MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-
2563593/94 fax :(0721) -
2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.
"Your Service is our Duty"



No. MPC /RO / AMT/FTS-0321/2023

Dtd. 18/10/2023

To,
M/s. Bhatrumandal,
Chalis Bigha, Malkapur
Tq. Malkapur, Dist. Buldhana.

Sub:- Compliance of Order passed by Hon'ble National Green Tribunal (WZ), in the Original Application No 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others dtd. 24/05/2023 & 11/08/2023.

Ref :- 1) Order Passed by Hon'ble National Green Tribunal (WZ) dtd. 24/05/2023.
2) Order Passed by Hon'ble National Green Tribunal (WZ) dtd. 11/08/2023.
3) Approval received from Board Office Mumbai on 13/10/2023.

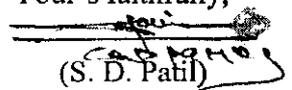
In connection with the above cited subject matter, Hon'ble National Green Tribunal (WZ), in the Original Application No 131/2017 (WZ) Order Dtd. 24/05/2023 & dtd. 11/08/2023 has directed respondent no. 2 i.e. MPCB to calculate Environmental compensation in accordance with the CPCB guidelines which have been approved in the judgment in "Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors".

In the said matter the MPC Board has calculated the Environmental Compensation according to the guidelines prescribed for calculation of the Environmental Compensation. Accordingly, the EC is calculated to Rs. 38,98,438/- (Rs. Thirty eight lacs, Ninety eight Thousands Four hundred Thirty eight only).

Therefore, you are instructed to deposit the Environmental Compensation of 38,98,438/- (Rs. Thirty eight lacs, Ninety eight Thousands Four hundred Thirty eight only) immediately in the account of MPC Board, Mumbai. The account details are as follows:

Name of Bank-State Bank of India
Branch- Matunga Branch, Mumbai-400019.
Account No-10184075426
IFSC Code-SBIN0005350
E-mail ID - account@mpcb.gov.in

Your's faithfully,


(S. D. Patil)
Regional Officer,
MPC Board, Amravati.

Copy submitted for information to:

1. The Joint Director (WPC), MPCB, Mumbai.
2. The Law Officer, MCPB, Mumbai.

Copy to : Sub-Regional Officer, Akola.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-
2563593/94 fax :(0721) -
2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.
"Your Service is our Duty"



No. MPC /RO / AMT/ FIS -/2023

Dtd. 18/10/2023

To, 0324
M/s. Lions Club Hall,
Telephone Colony, Malkapur,
Tq. Malkapur, Dist. Buldhana.

Sub:- Compliance of Order passed by Hon'ble National Green Tribunal (WZ), in the Original Application No 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others dtd. 24/05/2023.

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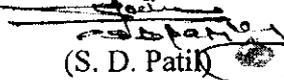
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Regional Officer,
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MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-
2563593/94 fax :(0721) -
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e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.
"Your Service is our Duty"



No. MPC /RO / AMT/PTS - /2023

Dtd. 18/10/2023

To, **0323**
M/s. Shivaji Mangal Karyalaya,
Telephone Colony, Malkapur,
Tq. Malkapur, Dist. Buldhana.

Sub:- Compliance of Order passed by Hon'ble National Green Tribunal (WZ), in the Original Application No 131/2017 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others dtd. 24/05/2023.

Ref :- 1) Order Passed by Hon'ble National Green Tribunal (WZ) dtd. 24/05/2023.
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E-mail ID – account@mpcb.gov.in

Your's faithfully,


(S. D. Pati)
Regional Officer,
MPC Board, Amravati.

Copy submitted for information to:

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2. The Law Officer, MCPB, Mumbai.

Copy to : Sub-Regional Officer, Akola.

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MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office Amravati**

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roramravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/Restart/ 2310050001

Date :- 05/10/2023.

To,
M/s. Bhatrumandal
40 Bhiga, Malkapur,
Tal. Malkapur, Dist.-Buldana.

Sub: - Conditional Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

- Ref:-**
- 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 - 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 - 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 - 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd. 27.07.2017.
 - 5) Board official visit dtd. 12/11/2021.
 - 6) Show Cause Notice vide letter no. MPCB/SCN/2112210007, dtd. 04/01/2022.
 - 7) Board Officials visit dtd. 10/02/2022.
 - 8) Legal action submitted by Sub-Regional Office, Akola on 11/02/2022.
 - 9) Approval for issuance of Closure Directions received from Hon'ble Member Secretary, M.P.C.B, through legal module on 20/09/2022.
 - 10) Closure Directions issued vide letter no. MPCB/CD/ 2210310001, dtd. 31/10/2022.
 - 11) Proposal for issuing conditional restart direction submitted by Sub-Regional Office, Akola on 09/09/2023.
 - 12) Approval for issuance of Conditional Directions received from Hon'ble Member Secretary, M.P.C.B, H.Q. Mumbai.

This has reference of Closure Directions issued by M.P.C. Board vide letter cited at ref no. 10. The Board Officials visited your marriage hall on 08/08/2023 to ensure the compliance. During the visit it is observed that you have complied the directions issued by the Board. Accordingly, Sub-Regional

Officer, Akola has submitted proposal & recommended for restoration of water & power supply of your unit.

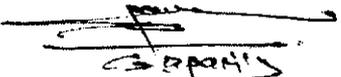
Hence, this office has submitted the proposal through legal module at HQ, Mumbai to accord the approval for issuance of Conditional Directions regarding restoration of power supply of your unit vide ref. no.11. Accordingly, Hon'ble Member Secretary, M.P.C. Board, Mumbai has given approval for restoration of water & power supply of your unit.

Therefore, Board allowed to restore water & power supply of your unit subject to submission of Bank Guarantee of Rs. 50,000/- towards scientific operation and maintenance of Pollution Control Systems.

You are hereby directed to submit the irrevocable Bank Guarantee of Rs. 50,000/- in favour of Regional Officer, M.P.C. Board, Amravati. You shall submit the Bank Guarantee within a period of 7 days from the date of issue of these Directions. The Bank Guarantee shall be submitted towards scientific operation and maintenance of Pollution Control Systems.

In case, you fail to comply with the above directions, the Board will have no option than to initiate stringent action including issuance of final directions, which may please be noted.

For & behalf of the
Maharashtra Pollution Control
Board


(S. D. Patil)
Regional Officer.

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Joint Director (Water), M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy f.w.c. to:

1. Executive Engineer, (O & M), MSED Co. Ltd, Malkapur, Dist. Buldhana.

-You are directed to restore the electric supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

2. The Municipal Council, Malkapur, Dist. Buldhana.

-You are directed to restore the Water supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

Copy to:-

Sub-Regional Officer, M.P.C. Board, Akola: You are directed to serve the direction to the concern unit & authorities and ensure compliance.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

ORANGE/S.S.I ()
 No:- Format1.0/JD (WPC)/UAN
 No.0000171485/CO/2311002042

Date: 24/11/2023

To,
 Bhratru Mandal (Kai.V.A.Patil, Mangal Karyalay)
 198,199,Vithal Nagar, Chalis Bhigha,
 MALKAPUR,Buldhana-Buldhana



Sub: Consent to Establish & Operate for Marriage Hall under Orange Category.

Ref: 1. Application for Consent to Operate vide UAN. MPCB-
 CONSENT-0000171485 dtd. 13/10/2023.
 2. Conditional Restart Directions issued by Board vide letter dtd.
 05/10/2023.

Your application No.MPCB-CONSENT-0000171485 Dated 21.05.2023

For: Grant of Consent to Establish & Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/05/2026**
2. **The capital investment of the project is Rs.1.69 Crs. (As per C.A Certificate submitted by industry)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Multipurpose Hall for Mangal Karyalaya, Marriage (for 500 nos of person per day)	0	--NA--

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	05	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (62.5 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Kitchen Waste/ Food Waste	25	Kg/Day	OWC/Compositing	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
11. Project Proponent shall comply with the Boards Circular dtd. 04/03/2021 to implement Guidelines for Control of Pollution in Restaurant/Hotel/ Motels/ Banquets etc.
12. Project Proponent shall comply with CPCB Mechanism/Guidelines for control of pollution and Enforcement of Environment Norms at individual Establishments and the Area/Cluster of Restaurant/Hotel/Motels/Banquets etc.
13. This consent is issued without prejudice to order passed or may be passed by Hon'ble NGT in the Original Application No. O.A. 131/2017 (WZ) or any other matter related to Marriage Hall.



Sanger

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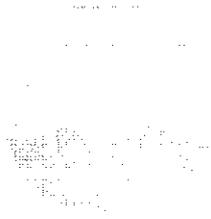
Signed by: Dr. J. B. Sanger
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@...
2023-11-24 15:39 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4500.00	TXN2305002848	21/05/2023	Online Payment
2	99000.00	MPCB-DR-19580	11/06/2023	RTGS
3	85500.00	TXN2310001324	10/10/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Amravati and Sub-Regional Officer, MPCB, Akola
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 10 CMD for the treatment of 05 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	9.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
1	DG Sets (62.5 KVA)	Acoustic Enclosure	3.00	Diesel 6 Ltr/Hr	1	SO2	6 Kg/Day
2	Kitchen Exhaust	Stack	6.00	- 0 -- NA--	-	SPM/TPM	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	150 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	Rs. 1.0 Lakhs	15 days	Compliance of Consent Conditions	Continuos	31/10/2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606
 "Your service is our duty"

No. MPCB/CD/2206170002

Dtd. 20/06/2022

To,
 M/s. Lions Club Hall
 Telephone Colony, Malkapur,
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd.27.07.2017.
 5) Board official visit dtd. 12/11/2021.
 6) Show Cause Notice issued vide letter no. MPCB/SCN/2112210009 dtd. 05/01/2022.
 7) Reply submitted by you on 27/01/2022.
 8) Visit of Board officials on 10/02/2022.
 9) Verification report submitted by Sub-Regional Officer Akola w.r.t. SCN issued and reply submitted by you through legal action on 24/02/2022.
 10) Approval for issuance of Closure Directions received from competent authorities, M.P.C.B, H.Q. Mumbai through legal module on 06/06/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an

Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6. You have submitted your reply vide letter cited at ref. no. 7 which is not technically satisfactory.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as you have not obtained NOC from CGWA for ground water extraction. You have not provided ETP for the treatment of effluent arising from your Marriage/function hall activities. You have not taken any step for rainwater harvesting. You have not provided designated kitchen. You have not provided Air pollution control systems. You have not provided waste segregation facility, organic waste converter and you have not developed green belt.

AND WHEREAS, in accordance with above Non-Compliances this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from competent authorities from M.P.C.B., H.Q., Mumbai to issue Closure Directions to your Marriage/function hall.

AND WHEREAS, above non compliances shows your negligent attitude towards implementation of Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board, Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

1. Executive Engineer, (O & M), MSED Co. Ltd, Malkapur.

- They are directed to disconnect the electric supply of M/s Lions Club Hall, Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

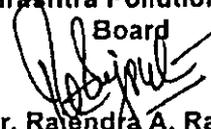
Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.

- They are directed to disconnect the Water supply of M/s Lions Club Hall, Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/CD/2206170003

Dtd. 20/06/2022

To,
 M/s. Shivaji Mangal Karyalay
 (Shri Chhatrapati Shivaji Pratishthan)
 Telephone Colony, Malkapur,
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
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 6) Show Cause Notice issued vide letter no. MPCB/SCN/2112210008 dtd. 05/01/2022.
 8) Visit of Board officials on 10/02/2022.
 9) Verification report submitted by Sub-Regional Officer Akola w.r.t. SCN issued through legal action on 24/02/2022.
 10) Approval for issuance of Closure Directions received from competent authorities, M.P.C.B, H.Q. Mumbai through legal module on 06/06/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

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AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as you have not obtained NOC from CGWA for ground water extraction. You have not provided ETP for the treatment of effluent arising from your Marriage/function hall activities. You have not taken any step for rainwater harvesting. You have not provided Air pollution control systems to kitchen. You have not provided waste segregation facility, organic waste converter.

AND WHEREAS, in accordance with above Non-Compliances this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from competent authorities from M.P.C.B., H.Q., Mumbai to issue Closure Directions to your Marriage/function hall.

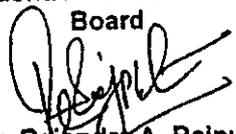
AND WHEREAS, above non compliances shows your negligent attitude towards implementation of Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board, Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

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For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

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1. Executive Engineer, (O & M), MSED Co. Ltd, Malkapur.
- They are directed to disconnect the electric supply of M/s. Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratishtan) Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.
- They are directed to disconnect the Water supply of M/s. Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratishtan) Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

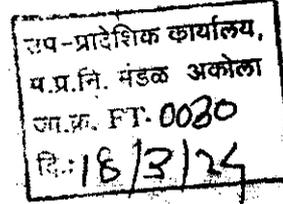
CIVIL (C-I) No. 5301 /2024.

DATE : 05/03/2024.

NAGPUR IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.
WRIT PETITION NO. 929/2024

From :

Assistant Registrar,
High Court of Bombay,
Nagpur Bench, Nagpur.



To,

R-2) Sub Regional Officer Maharashtra Pollution Control Board Alsi Plot,
Hutatma Smarak, Nehru Park Chowk, Akola - 444001.

Sub :- Regarding deposit of amount in Writ Petition No.929/2024.
(Bhatrumandal Through its President Dr. Arvind Wasudeo Kolte and
Others -Vs- State of Maharashtra through its Secretary, Ministry of
Environment & Climate Change, Mantralaya, Mumbai - 32 and
Others)

Ref. :- Stay Writ vide Civil C-I No. 4374/2024 dated 21/02/2024.

Sir/Madam,

With reference to the Hon'ble Courts order dated 12/02/2024 I am to inform
you, that, counsel for petitioner has deposited an amount of Rs. 5,00,000/- (Rs. Five
lakh only) in this Hon'ble Court within time.

This is for your information and further action.

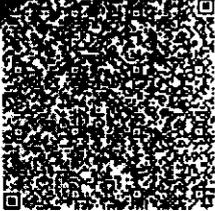
Note :- Photocopy of Court's order dated 12/02/2024
is enclosed herewith

Yours Faithfully,

[Signature]
5/3/24
Assistant Registrar
High Court of Bombay
Nagpur Bench, Nagpur

MP
18/3/2024

11
5 MAR 2024



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR
WRIT PETITION NO.929 OF 2024

Bhatrumandal, through its President Dr. Arvind Wasudeo Kolte and others .Vs. State of Mah.
 through its Secretary, Ministry of Environment & Climate Change, Mantralaya, Mumbai and others

Office Notes, Office Memoranda of
 Coram, appearances, Court's Orders
 or directions and Registrar's order

Coun's or Judge's Order

Shri Rohit Joshi. Advocate for petitioners.

Shri B.M. Lonare, A.G.P. for respondent Nos.1, 3 and 4/State.

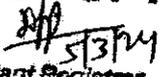
CORAM : ANIL S. KILOR, J.

DATED : 12/02/2024

1. Issue notice for final disposal to the respondents, returnable on **23.04.2024**.
2. The learned A.G.P. waives service for the respondent Nos.1, 3 and 4.
3. The petitioners are permitted to serve the remaining respondents by private mode, in addition to regular mode of service and file an affidavit of service by next date, failing which the petitioners shall deposit costs of Rupees Five Hundred with High Court Legal Services Sub-Committee, Nagpur.
4. The office objections, if any, be removed before the returnable date.
5. Since the learned counsel for the petitioners is ready to deposit Rs.5,00,000/- there shall be stay to the impugned order dated 18.10.2023 till next date. The amount shall be deposited within **four weeks** from today.

JUDGE

TRUE COPY


 Assistant Registrar
 High Court of Bombay
 Nagpur Bench, Nagpur

C.L.Dhakar

11
 5.10.2024
 1